

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 34

C.P. (IB)/479(MB)2023

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **25.04.2024**

NAME OF THE PARTIES: **AREOVISION INDIA PRIVATE LIMITED V/s ANIL
RAMCHANDRA KAMBLE**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

None present from the either side. None was present on last date also.

On perusal of the daily order file, the Bench has observed that, there was no representation on the part of the Financial Creditor on consecutive hearing and place this matter for dismissal for default on **13.05.2024**.

-sd-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**